

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 98/MP/2026 along with IA Nos. 21/2026 & 43/2026

Subject : Petition under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 70(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 in furtherance of the Order dated 30.4.2024 passed by this Commission in Petition No. 114/MP/2023 and Order dated 30.9.2024 passed in Review Petition No. 20/RP/2024.

Petitioner : Soltown Infra Private Limited (SIPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **25.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Parinay Deep Shah, Advocate, SIPL
Shri Kartik Sharma, Advocate, SIPL
Shri Harsh Dev Singh, Advocate, SIPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Poorva Saigal, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Shree Dwivedi, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Respondent, CTUIL, filed its reply only yesterday and, accordingly, sought time to file a rejoinder. The learned counsel also sought liberty to make a fresh application before CTUIL, as its blacklisting period has come to an end. The learned counsel also requested that the matter be listed for a hearing in physical mode.

2. Considering the above, the Commission permitted the Petitioner to file its rejoinder within three weeks. The Commission also observed that the Petitioner is at liberty to make an appropriate application before the CTUIL, which shall be considered in accordance with the extant regulatory framework.

3. The Petition will be listed for hearing on **7.5.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

